

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 231
Appeal-431/ND/2018

IN THE MATTER OF:

Tara Chopra

...

Applicant/Petitioner

Versus

**Sir Sobhaa Singh Public Charitable Trust &
Ors.**

...

Respondent

Under Section: 59 of Co. Act

Order delivered on 10.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Nikhil Parikshit

For the Respondent : Sr. Adv. Ritin Rai a/w Adv. Aabhas Kshetarpal,
Adv. Monika Phartyal, Adv. Neelaash Bist for R-
1 to 4 & R-6

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel appearing for the Respondent Nos. 1, 2, 4 & 6 submitted that the arguing counsel is not available. In the interest of justice, the hearing is deferred to 03.10.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**